

CC No : 48/2019
ECIR No. : 01/DZCR/2019
U/S : 3 & 4 of PMLA Act
Branch : Central Region Delhi Zone
ED Vs. Gautam Khaitan & Ors.

26.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: None.

Ld. Counsel for accused Gautam Khaitan has filed the details of deficient data at the email ID of the Court.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/26.08.2020

CC No. : 05/2017
RC No. : DAI-2016A-0041
U/Sec. 120B IPC r/w
Sec. 8 of PC Act, 1988
CBI V. Neeraj Saluja & Ors.

26.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri Ld. PP for CBI.
Accused no. 1 Neeraj Saluja with Ld. Counsel Sh. Aditya Sharda.

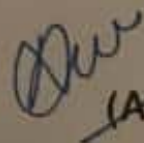
None for accused no.2 Sapna.

Matter is listed for evidence.

Put up on 07.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the FIR shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts

RC: 218-2020-A-0001

CBI Vs P.C.Chaturvedi & Ors.

26.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

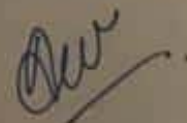
Present: Sh. Navin Giri, Ld. Counsel for CBI.

Sh. Kumar Vaibhav, Ld. Counsel for accused P.C. Chaturvedi.

Ld. Counsel for CBI submits that approval has not been received from competent authority under Section 17 A of the P C Act qua accused P. C. Chaturvedi and investigation with respect to the applicant accused has not been taken up yet. He further submits that the FIR has already been uploaded on the website of the CBI and anyone can get copy of the FIR.

Ld. Counsel for accused P.C.Chaturvedi submits that in view of the submissions made by Counsel for CBI, he is withdrawing his application.

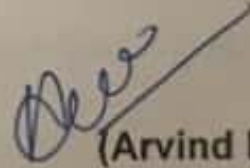
In view of above, application filed by accused P. C. Chaturvedi is dismissed as withdrawn.



At this stage, Reader has pointed out that in the order sheet dated 25.08.2020 the title of the case was wrongly mentioned as "ED Vs P. C. Chaturvedi & Ors" instead of "CBI Vs P.C. Chaturvedi & Ors". Same may be read as "CBI Vs P.C. Chaturvedi & Ors".

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the FIR shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

**Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/26.08.2020**